

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-764/2015
in
OA-1445/2014**

New Delhi this the 10th day of February, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Rahul Kumar,
S/o Sh. Rishi Pal, presently r/o,
B-35, Suraj Park, G.F. near
Sector-18, Rohini, Delhi. ... Petitioner
(By Advocate: Mr. Pradeep Arya and Mr. Sanjeev Deshwal)

Versus

Sh. Satvinder Singh, working as
Chairman, Railway Recruitment Cell,
Northern Railway, Lajpat Nagar,
New Delhi. ... Respondent
(By Advocate: Mr. R. N. Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. It is submitted by both the sides that the review filed against the order of this Tribunal has been dismissed on 20.08.2015 and the Writ Petition filed before the Hon'ble High Court of Delhi has also been dismissed on 08.02.2016 and that the respondent was granted time to comply with the order of this Tribunal by a further period of three weeks from the date of the order of the Hon'ble High Court of Delhi, i.e, 08.02.2016.

3. In the circumstances, as on today, no contempt survives in the present CP and accordingly, the same is closed. Notice issued

to the respondent is discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if the respondents fail to comply with the order of this Tribunal within the time granted by the Hon'ble High Court of Delhi. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/